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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 123/9/NCLT/AHM/2017

Coram:


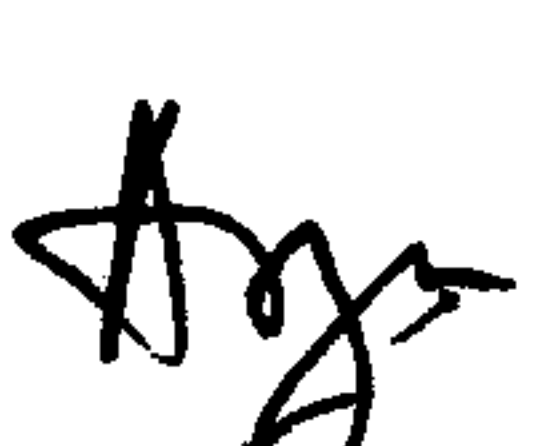
Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017

Name of the Company: Dr. Pranav Shah  
V/s.  
Shalby Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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|----|--|---------------------|--|---|
| 1. | MR. GURSHARAN H. VIRK,                                       | Adv. for Respondent |  |  |
| 2. | MR. RAHEEL SHAH<br>A/ ARJUN JOSHI<br>FOR NANAVATI ASSOCIATES | Adv. for Petitioner |  |  |

**ORDER**

Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b Nanavati Associates present for Operational Creditor/Petitioner. Learned Advocate Mr. Gursharansingh Virk present for Respondent.

In view of pendency of IA 285/2017 for orders.

List the matter on 11.01.2018.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 21st day of December, 2017.